

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

APPEAL NO. 597/2025 (WZ)

IN THE MATTER OF:

Shashikant Vithhal Kamble

...Applicant

Vs.

MoEF&CC&Ors

...Respondent(s)

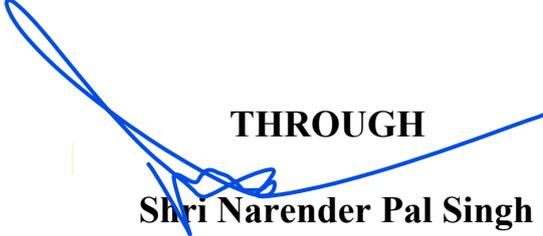
INDEX

S.no	Particulars	Page No.
1.	Counter Affidavit on behalf of Ministry of Environment, Forest and Climate Change.	1-11
2.	Annexure-R1/1 A true copy of the S.O. 637 (E) dated 28.02.2014.	11-12
3.	Annexure-R1/2 A true copy of the Office Memorandum dated 29.03.2022 regarding permitted activities prior to grant of Environmental Clearance.	13-14
4.	Annexure-R1/3 A true copy of the Environmental Clearance dated 18.07.2025.	15-25
5.	Annexure-R1/4 A copy of the OM dated 30.05.2012 is marked and enclosed herewith as	26
6.	Annexure-R1/5 A copy of the OM dated 08.06.2022 is marked and enclosed herewith as	27-29

PLACE: Nagpur, Maharashtra

DATE: 09/02/2026

THROUGH


Shri Narender Pal Singh

Advocate, MoEF&CC

BEFORE THE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH, PUNE****APPEAL NO. 597/2025 (WZ)****IN THE MATTER OF:**

Shashikant Vithhal Kamble

...Applicant

Vs.

MoEF&CC & Ors

...Respondent(s)

**COUNTER AFFIDAVIT ON BEHALF OF THE MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE.****MOST RESPECTFULLY SHOWETH:**

I, Dr. Surender Gugloth, S/o Shri. Shankar, aged about 40 years, presently working as Scientist 'E' at the Ministry of Environment, Forest & Climate Change (MoEF&CC), Regional Office, Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur, do hereby solemnly affirm and state as under:

1. That I am authorized to swear the present affidavit on behalf of the Ministry of Environment, Forest & Climate Change (MoEF&CC).
2. It is respectfully submitted that the applicant has filed the present Appeal challenging the Environmental Clearance dated 18.07.2025 granted to Respondent No. 7, M/s Mahanagar Housing, for its



residential project titled "Harmony Platinum" situated at Village Kondhwa Khurd, Taluka Haveli, District Pune. The principal allegation of the appellant is that the Project Proponent carried out substantial construction prior to the grant of the expansion Environmental Clearance, and that such construction exceeded the total built-up area permitted under the earlier Environmental Clearance dated 22.05.2008. It has been contended that as per the site inspection conducted by the Maharashtra Pollution Control Board on 08.07.2025, several buildings were found to be fully constructed and occupied even before the issuance of the expansion EC dated 18.07.2025. The appellant relies upon the MPCB inspection report to allege that the Project Proponent had already completed construction of multiple residential buildings and had obtained Occupancy Certificates in respect thereof, thereby rendering the subsequent grant of expansion EC illegal.

3. It is humbly submitted that, the present affidavit is filed in compliance to the order dated 30.10.2025 wherein the Hon'ble Tribunal directed as follows:

"5...In view of above facts, before admitting this appeal, we direct the Registry to issue notice only to Respondent No.1 – MoEF&CC and respondent No.2 - SEIAA at present, directing them to submit their

MRS. S. R. SJW

reply before the next date as to whether Certified Compliance Report (CCR) was submitted by the Project Proponent or not and also whether prior to the grant of expansion EC dated 18.07.2025, the construction was done in excess of the construction which was permitted under the first EC dated 22.05.2008..."

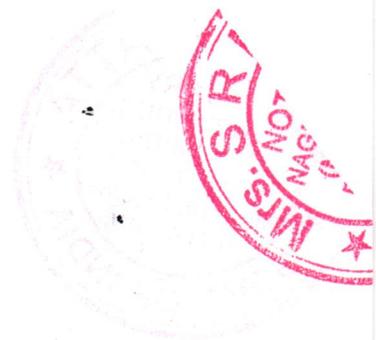
4. It is most respectfully submitted that, in compliance with the directions of this Hon'ble Tribunal, the records available with the IA-CMD Division of the Ministry as well as inputs received from the Regional Office, Nagpur have been examined. It is submitted that no Certified Compliance Report (CCR) in respect of the project in question has been issued by the Ministry.

Applicable provisions of grant of Environmental Clearance:

5. It is submitted that the Ministry has issued Environmental Impact Assessment (EIA) Notification No. S.O. 1533 E dated 14th September, 2006. The EIA Notification, 2006 as amended regulates developmental projects in respect of construction of new projects/activities/expansion or modernization of existing projects in different parts of the country for grant of prior Environmental Clearance.



6. That, in exercise of the powers conferred upon the Central Government under sub section (3) of section 3 of the Environment (Protection) Act, 1986 and in accordance with the procedures specified in the EIA Notification, 2006, SEIAAs have been constituted in different States/UTs to discharge the functions of the regulatory authorities for the respective States/UTs.
7. That, it is respectfully submitted that the EIA Notification, 2006 as amended covers 38 projects/activities in its Schedule which inter-alia includes different types of infrastructure projects viz. Airports, Ports, Highways, and Building & Construction Projects etc. as specified and classified in the Schedule of the said notification. All such projects/activities shall require prior Environmental Clearance from the concerned regulatory authority, e.g., MoEF&CC in the Central Government for matters falling under Category 'A' in the Schedule and the State Environment Impact Assessment Authority (SEIAA) at State level for matters falling under Category 'B' in the said Schedule, before starting any construction work. Broadly, following categories projects/activities are covered under the ambit of EIA Notification, 2006 as amended:



- a. All new projects or activities listed in the Schedule to this notification;
 - b. Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
 - c. Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.
8. That under the provisions of the EIA Notification, 2006 as amended, Environmental Clearance for Building and Construction Projects & Township and Area Development Projects are covered under entry 8 (a) & (b) of the Schedule to the EIA Notification, 2006. Entries 8(a) and 8(b) of the Schedule of EIA Notification 2006 provides as follows;
- “8(a): Building and Construction projects - >20000 sq. m and <150000 sq. m of built-up area require EC.
- 8(b): Townships and Area Development projects - Covering an area >50 ha. And or built up area >150000 sq. m- require EC.”



9. That the aforementioned entries under item 8(a) and 8(b) are qualified as category 'B' projects under the EIA Notification, 2006 and requires appraisal by the State Level Expert Appraisal Committees (SEACs) and approved by the State Level Environment Impact Assessment Authorities (SEIAAs). Further, that as per the EIA Notification, 2006, in the absence of a duly constituted SEIAA/SEAC, a category 'B' project shall be considered at the Central Level as a category 'B' project. It is most respectfully submitted that the requirement of taking Environmental Clearance for any building construction project is governed by the aforesaid provisions, stated in paras above.
10. That, the Ministry vide notification no. S.O. 637 (E) dated 28.02.2014 delegated the power to SEIAA to issue show cause notice to project proponents in case of violation of the conditions of the Environmental Clearances (EC) issued by the said Authorities to projects or activities within their jurisdiction and to issue directions to the said project proponents for keeping such EC in abeyance or withdrawing them, if required, for violations. A true copy of the S.O. 637 (E) dated 28.02.2014 is annexed herewith and marked as **Annexure-R1/1**.
11. Without prejudice to the above, it is further submitted that the Ministry has issued O.M. dated 29.03.2022 setting out those activities that can



be undertaken by the Project Proponent prior to the grant of Environmental Clearance subject to certain conditions set out therein.

These activities are:

- i. Fencing of the project site by boundary wall using civil construction, barbed wire or precast/prefabricated components
- ii. Construction of temporary sheds using pre-fabricated/modular structure, for site office/guards and storing material and machinery,
- iii. Provision of temporary electricity and water supply for site officer/guards only

A true copy of the OM dated 29.03.2022 is marked and annexed herein as **ANNEXURE- R1/2**.

12. It is most respectfully submitted that the Environmental Clearance dated 18.07.2025 for the residential project titled "Harmony Platinum" situated at Village KondhwaKhurd, Taluka Haveli, District Pune has been granted by the State Environment Impact Assessment Authority (SEIAA), Maharashtra, which is the competent regulatory authority for Building & Construction / Township and Area Development projects falling under Item 8(a) and 8(b) of the Schedule to the EIA



Notification, 2006, being Category 'B' projects. A true copy of the Environmental Clearance dated 18.07.2025 issued by SEIAA, Maharashtra is annexed herewith and marked as **Annexure-R1/3**.

13. It is submitted that Ministry has issued a circular dated 30/05/2012 wherein it was directed that for consideration of Environmental Clearance (EC) to all expansion projects activities under the Environment Impact Assessment Notification, 2006, the project proponent shall submit the certified compliance report on the conditions stipulated in the ECs to the existing projects/activities, from the Regional Offices of the Ministry of Environment, Forest and Climate Change.

A copy of the OM dated 30.05.2022 is marked and enclosed herewith as **Annexure- R1/4**

14. It is most respectfully submitted that the Ministry has issued Office Memorandum dated 08.06.2022 regarding the requirement and validity of Certified Compliance Report (CCR) for appraisal of expansion proposals under the EIA Notification, 2006. The said OM, inter alia, provides that *"The CCR issued by the concerned Authority shall explicitly state the date of inspection, present status of the implementation of the project along with compliance status to each of*



the condition prescribed in the EC. CCR issued by the concerned Authority shall be valid for a period of one year from the date of inspection of the project. The submission of CCR beyond older than one year from the date of inspection shall not be accepted by the concerned MS of EAC/SEAC for placing it before the EAC/SEAC for carrying out the appraisal process.” It is submitted that the appraisal of proposals is undertaken strictly in accordance with the aforesaid Office Memorandum and applicable provisions of the EIA Notification, 2006. A copy of the OM dated 08.06.2022 is marked and enclosed herewith as **Annexure- R1/5**.

15. It is submitted that in view of the foregoing facts and submissions, this Hon'ble Tribunal may be pleased to take the present affidavit on record and pass such further order(s) as deemed fit in the interest of justice, which the answering respondent shall duly comply with.

16. The answering Respondent craves liberty to file additional information, if any, till *pendentelite*.



DEPONENT

(सुरेन्दर गुगलोत)
(SURENDER GUGLOTH)
वैज्ञानिक 'ई' / Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
क्षेत्र.का., नागपूर- R. O., Nagpur



VERIFICATION

Verified at Nagpur on this 9th day of February, 2026 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed therefrom.

DEPONENT

(सुरेन्द्र गुगलोट)
(SURENDER GUGLOTH)

वैज्ञानिक 'ई' / Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
क्षे.का., नागपुर- R. O., Nagpur

NOTARIAL REG
ENTRY No. 3944
DATE 9/2/2026

MRS. S. R. MATTA
NOTARY
NAGPUR DIST.
(M.S.) INDIA
Regn. No. 6776
My Term Expires
on 21-9-2028
GOVT. OF INDIA

APPEARED BEFORE ME ON THIS 9th DAY OF Feb. 2026 AT NAGPUR BY SHRI / SMT. / KU. Surender Gugloth R/O NAGPUR WHO HAS BEEN IDENTIFIED BY SHRI / SMT. ADVOCATE, NAGPUR.

Mrs. S. R. MATTA
ADVOCATE & NOTARY
8-B, Clarke Tower, Nagpur

NOTARY
MRS. S. R. MATTA
DIST. NAGPUR
(M.S.) INDIA
REGD. No. 6776
GOVT. OF INDIA

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 545]

नई दिल्ली, मंगलवार, मार्च 4, 2014/फाल्गुन 13, 1935

No. 545]

NEW DELHI, TUESDAY, MARCH 4, 2014/PHALGUNA 13, 1935

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 637(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 5 के अधीन इसमें निहित शक्तियों को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन केंद्रीय सरकार द्वारा गठित किए गए सभी राज्य और संघराज्यक्षेत्र पर्यावरण समाघात प्राधिकरणों (जिन्हें इसमें इसके पश्चात् उक्त प्राधिकरण कहा गया है) को उक्त प्राधिकरणों द्वारा अपनी अधिकारिता के भीतर परियोजनाओं या क्रिया कलाओं को जारी पर्यावरण अनापत्तियों की शर्तों के अतिक्रमण की दशा में परियोजना प्रस्तावकों को कारण बताओ नोटिस जारी करने तथा इस शर्त के अधीन कि केंद्रीय सरकार शक्तियों के ऐसे प्रत्यायोजन का प्रतिसंहरण कर सकेगी या उक्त अधिनियम की धारा 5 के उपबंधों को स्वयं अवलंब ले सकेगी, यदि केंद्रीय सरकार की राय में लोक हित में ऐसी कार्यवाही आवश्यक है, यदि अपेक्षित हो तो अतिक्रमणों के लिए उक्त परियोजना प्रस्तावकों को ऐसी पर्यावरण अनापत्तियों को उन्हें प्रास्थगित रखने या वापस लिए जाने हेतु निदेश जारी करने की शक्तियों का प्रत्यायोजन करती है।

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 637(E).—In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby delegates the powers vested in it under section 5 of the said Act to all the State and Union Territory Environment Impact Assessment Authorities (Hereinafter referred to as the said Authorities) constituted by the Central Government under sub-section (3) of section 3 of Environment (Protection) Act, 1986, to issue show cause notice to project proponents in case of violation of the conditions of the environment clearances issued by the said Authorities to projects or activities within their jurisdiction and to issue directions to the said project proponents for keeping such environment clearances in abeyance or withdrawing them, if required, for violations, subject to the condition that the Central Government may revoke such delegations of powers or may itself invoke the provisions of section 5 of the said Act, if in the opinion of the Central Government such a Course of action is necessary in the public interest.

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 638(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के खण्ड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त की धारा के प्रयोजन के लिए इससे उपाबद्ध उस सारणी के स्तंभ (3) में उनमें से प्रत्येक के सामने उल्लिखित अधिकारिता के साथ उस सारणी के स्तंभ (2) में उल्लिखित प्राधिकरण या अधिकारी को प्रातिकृत करती है:

सारणी

क्रम संख्यांक	प्राधिकरण/अधिकारी	अधिकारिता
(1)	(2)	(3)
1.	पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन केंद्रीय सरकार द्वारा गठित राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात प्राधिकरण (एस.ई.आई.ए.ए.)	संपूर्ण राज्य या संघ राज्यक्षेत्र
2.	पर्यावरण और वन मंत्रालय (एम.ओ.ई.एफ.) के किन्हीं प्रादेशिक कार्यालयों में तैनात कोई निदेशक, वन संरक्षक या अपर प्रधान मुख्य वन संरक्षक	पर्यावरण और वन मंत्रालय द्वारा यथा-विनिश्चित प्रादेशिक कार्यालय की अधिकारिता

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 638(E).—In exercise of the powers conferred by clause (a) of section 19 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby authorises the Authority or officer mentioned in column (2) of the Table hereto for the purpose of the said section with the jurisdiction mentioned against each of them in column (3) of that Table:

TABLE

S. No.	Authority/Officer	Jurisdiction
(1)	(2)	(3)
1.	State or Union Territory level Environment Impact Assessment Authority (SEIAA) constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986.	Whole of State or Union Territory
2.	Any Director, Conservator of Forests or Additional Principal Chief Conservator of Forests Posted in any of the Regional Offices of the Ministry of Environment and Forests (MoEF).	Jurisdiction of the Regional Office as decided by the Ministry of Environment and Forests

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.

F. No. IA3-22/10/2022-IA.III [E 177258]

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003

Dated: 29th March, 2022

OFFICE MEMORANDUM

Subject: Clarification regarding activities which can be undertaken for securing the land prior to grant of Environmental Clearance-regarding.

As per the provisions of Environment Impact Assessment (EIA) Notification 2006, the project or activities [New/Expansion/ Modernization/ change of product-mix or raw material mix] listed in the Schedule to the said Notification would require prior Environment Clearance (EC) from the concerned Competent Authority before undertaking any construction work or preparation of land by the project proponent, except for securing the land.

2. In this regard, Office Memorandum No. J-11011/41/2006-IA.II(I) dated 19/08/2010 clarified that while securing the land, no activity relating to any project covered under EIA Notification, 2006 including civil construction can be undertaken at the site without prior EC except fencing of the site to protect it from getting encroached and construction of temporary shed(s) for the guard(s).

3. Over a period of time, various options other than conventional barbed wire and wall fencing, have come into existence, viz., use of pre-fabricated structures, pre-cast compound wall etc. Further, in order to secure the land, the project proponent may need to have water and electricity connection. In view of the same, it has been decided by the Competent Authority in the Ministry to explicitly clarify that following activities can be undertaken by the project proponent for securing the land.

- i. Fencing of the project site by boundary wall using civil construction, barbed wire or precast/ prefabricated components.
 - ii. Construction of temporary sheds using pre-fabricated / modular structure, for site office/guards and storing material and machinery.
 - iii. Provision of temporary electricity and water supply for site office/guards only.
4. The above activities shall be undertaken subject to the following:

- i. The land should be in the legal possession of the project proponent and all statutory approvals in respect of the project site should have been obtained.
 - ii. In case of involvement of any forest land, no activity shall be initiated at the site till the Stage II Forest Clearance is obtained under the relevant provisions of Forest (Conservation) Act, 1980. In case of applicability of Wildlife Clearance, necessary permission from Standing Committee for National Board for Wildlife (SCNBWL) shall be obtained under the provisions of Wildlife Protection Act, 1972.
 - iii. In case of felling of trees if any, requisite permission from the Forest Department/Statutory Authorities of the concerned State Government shall be obtained.
 - iv. The investment made by the Project Proponent on the above, in anticipation of the applicable clearances under the relevant provisions of the Acts/Rules, shall be entirely at the cost and risk of the proponent.
5. However, the above dispensation would not entitle the project proponent to claim ***fait accompli*** with regard to grant of EC or any other applicable permission from any concerned statutory authority and further, the works of the aforesaid nature shall have no bearing on appraisal of the project for grant of EC which shall follow the due process and procedure as laid down in EIA Notification 2006, as amended.
6. This O.M. is being issued in supersession of the earlier O.M. dated 19/08/2010 and with the approval of the Competent Authority.



(A.K. Agrawal)
Director

To

1. Chairman, Central Pollution Control Board (CPCB)
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of I.A. Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to DG (FC) & SS
5. PPS to AS(TK) / AS (NPG)/ AS(RS)
6. PPS to JS (SKB)
7. Website, MoEF&CC/Guard file.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The Partner
M/S MAHANAGAR HOUSING
420 Narayan Peth Manik Prabhu Complex Laxmi Road Shagun Chowk -
411030

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/INFRA2/430300/2023 dated 24 May 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC25B038MH161057
2. File No.	SIA/MH/INFRA2/430300/2023
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	8(a) Building and Construction projects
6. Name of Project	Proposed Project "Harmony Platinum" at Kondhwa, Pune by M/s Mahanagar Housing
7. Name of Company/Organization	M/S MAHANAGAR HOUSING
8. Location of Project	MAHARASHTRA
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 18/07/2025

(e-signed)
Smt. Jayashree Bhoj (IAS)
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/INFRA2/430300/2023
Environment & Climate
Change Department
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 400032.

To
M/s. Mahanagar Housing,
Survey No. 13, H. No. 16/17/18,
Kondhwa Khurd, District- Pune.

Subject : Environmental Clearance for Proposed Residential & Commercial project "Harmony Platinum" Located at Survey No. 13, H. No. 16/17/18, at Kondhwa Khurd, District- Pune, Maharashtra by M/s. Mahanagar Housing

Reference : Application no. SIA/MH/INFRA2/430300/2023

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-3 in its 187th meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 292nd (Day-4) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 14th May, 2025.

2. Brief Information of the project submitted by you is as below:-

1.	Proposal Number	SIA/MH/INFRA2/430300/2023	
2.	Name of Project	Proposed Residential & Commercial project "Harmony Platinum" Located at Survey No. 13, H. No. 16/17/18, at Kondhwa Khurd, District- Pune, Maharashtra by M/s. Mahanagar Housing	
3.	Project category	8a (B2)	
4.	Type of Institution	Private	
5.	Project Proponent	Name	Mrs. Sapna Lalchandani
		Regd. Office address	3rd Floor, Manikprabhu Complex CTS No. 420, Narayan Peth, Pune, Maharashtra 411030
		Contact number	8888388383
		e-mail	lalchandanisapna@hotmail.com
6.	Consultant	Sneha Hi-tech Products, Bangalore (The Scope of consultancy is limited only to preparation of Environmental Management Plan in accordance with EIA amendment notification dated 3rd March 2016)	
7.	Applied for	New Project	
8.	Details of previous EC	EC No: 21-365/2007-IA.III, Dated 22nd May 2008	
9.	Location of the project	Located at Survey No. 13, H. No. 16+17+18, at Kondhwa Khurd, District- Pune, Maharashtra	

10.	Latitude and Longitude	Latitude:18°28'28.05"N Longitude:73°53'35.67"E				
11.	Total Plot Area (m2)	19100 m2				
12.	Deductions (m2)	6692.01 m2				
13.	Net Plot area (m2)	12407.99 m2				
14.	Proposed FSI area (m2)	35444.75 m2				
15.	Proposed non-FSI area (m2)	16977.66 m2				
16.	Proposed TBUA (m2)	52422.41 m2				
17.	TBUA (m2) approved by Planning Authority till date	-				
18.	Ground coverage (m2) & %	4003.66 sq. m				
19.	Total Project Cost (Rs.)	76.1234 Cr				
20.	CER as per MoEF & CC circular	Activity	Location	Cost (Rs.)	Duration	
	dated 01/05/2018	We will follow the conditions mentioned in OM				
21.	Details of Building Configuration: <Please use following legends: Floor = F, Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>				Reason for Modification / Change	
	Previous EC / Existing Building		Proposed Configuration			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
	Wing A	P	3.05	Wing A (Resi. +Comm.)	B + Gr + Mezz. + Stilt + 12 Floors	47.40
	Wing B	P	3.05	Wing B	B + Gr. Par + Podi. 1 + Podi. 2 + Podi. 3 + 12 Floors	42.45
	Wing C	P	3.05	Wing C	B + Gr. Par + Podi. 1 + Podi. 2 + Podi. 3 + 12 Floors	42.45
	Wing D (Resi. + Comm.)	G+11 Floors	34.84	Wing D (Resi. + Comm.)	G + 11 Floors	34.84
	Wing E	P + 11 Floors	34.84	Wing E	P + 11 Floors	34.84
	Wing F	P + 11 Floors	34.84	Wing F	P + 11 Floors	34.84
	Wing G	P + 11 Floors	34.84	Wing G	P + 11 Floors	34.84
	Wing H	P + 11 Floors	34.84	Wing H	P + 11 Floors	34.84
	Wing I & J	P	3.05	Wing I & J	P + 7 Floors	23.10
	Wing K	P + 5 Floors	17.37	Wing K	P + 5 Floors	17.37
	Wing L	P + 5 Floors	17.37	Wing L	P + 5 Floors	17.37

22.	Total number of tenements	Total Tenements/ shops (Existing 278 Nos. + Proposed 162 Nos) Total Tenements 440 & Commercial area 2309.70 sq. m.			
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	212.03	Fresh Water	212.03
		Recycled (Gardening)	7.44	Recycled (Gardening)	0.0
		Recycled Flushing	106.62	Recycled Flushing	106.62
		Swimming Pool	NA	Swimming Pool	NA
		Total	326.09	Total	318.65
		Waste water generation	286.78	Waste water generation	286.78
24.	Water Storage Capacity for Firefighting / UGT	Domestic UG tank- (Existing 281 CMD + Proposed 190 CMD) Flushing water tank- (Existing 63 CMD + Proposed 44 CMD) Fire UG tank – (Existing 250 CMD + Proposed 300 CMD)			
25.	Source of water	Local Body –PMC			
26.	Rainwater Harvesting (RWH)	Level of the Ground water table		Below 20-22 m on an average	
		Size and no of RWH tank(s) and Quantity:		NA	
		Quantity and size of recharge pits:		10 Nos. & 2.0m x2.0m x 2.0 m	
		Details of UGT tanks if any:		NA	
27.	Sewage and Wastewater	Sewage generation in CMD:		286.78	
		STP technology:		MBBR	
		Capacity of STP (CMD):		300.0	
28.	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal	
		Construction waste	Steel, Tiles, Excavated material etc	Will be handed over to authorized recycler Top soil will be used for landscaping.	
29.	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal	
		Dry waste:	538 kg/day	Will be handed over to authorized recycler	
		Wet waste:	831 kg/day	Will be treated in OWC	
		Hazardous waste:	Negligible	Handed over to authorized recyclers	
		Biomedical waste	NA	NA	
		E-Waste	9.0 kg/day	Will be handed over to authorized recycler	
		STP Sludge (dry)	28.2 kg/day	Will be used as manure for gardening purpose	
30.	Green Belt Development	Total RG area (m2):		1240.80 m2	
		Existing trees on plot:		105	
		Number of trees to be planted:		155 Nos. (50+105 (Retain))	
		Number of trees to be cut:		00	

		Number of trees to be transplanted:	00		
31.	Power requirement	Source of power supply:	MSEDCL		
		During Construction Phase (Demand Load):	75 KW		
		During Operation phase (Connected load):	Existing: 1544.30 KW Proposed: 1361.80 KW		
		During Operation phase (Demand load):	Existing: 755.13 KW Proposed: 689.28 KW		
		Transformer	2 X 630 KVA, 1 X 630 KVA + 1 Nos. 315 KVA		
		DG set:	1 X 125 KVA+ 1 X 62.5 KVA, 1 X 125 KVA		
		Fuel used:	Diesel		
32.	Details of Energy saving	Auto Timer control for external & common lighting. Use of CFL / LED lamps in all public/ common areas. Solar powered water heating. Electronic V3F Drives for Elevators. Solar PV Panel power for common area lighting. Detail calculations & % of saving: - 36.18 %			
33.	Environmental Management plan budget during Construction phase	Type	Details	Cost	
		Capital	Air, water, land, biological environment	10 Lakh	
		O&M	Air, water and Noise Monitoring	5 Lakh/Annum	
34.	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Rs.in Lacs)	O&M (Rs.in Lacs/Y)
		Storm water	-	-	-
		Sewage treatment	STP	108.38	25.86
		Water treatment	-	-	-
		RWH	Rain Water harvesting	20.0	0.90
		Swimming Pool	-	-	-
		Solid Waste	OWC	18.75	4.63
		Hazardous Waste	-	-	-
		E waste & Dry Waste	Handed over to Authorized Vendor	4.22	1.1
		Green Belt Development	---	55.68	15.78
		Energy saving	Renewable energy Solar PV panel & solar hot water	56.40	3.75
Environmental Monitoring	From MoEF&CC approved lab	-	4.0		

		Disaster Management	During operation phase	90	10
35.	Traffic Management	Type	Required as per DCR	Actual Provided	Area per parking (m ²)
		Existing			
		4-Wheeler	364	364	(6034.90 Sq. m)
		2-Wheeler	593	593	
		Bicycles	427	427	
Proposed					
4-Wheeler	146	146	(2385.0 Sq. m)		
2-Wheeler	280	280			
Bicycles					
36.	Details of Court cases / litigations w.r.t. the project and project location if any.				No

The comparative statement for the project is as below:

SR. NO.	DETAILS	AS PER EC RECEIVED ON DTD. MAY 22, 2008	PROPOSED EXPANSION AS PER - UDCPR RULE	REMARKS
1.	Survey No.	At S. No. 13/8, 9, 12, 14, NIBM Road, Kondhwa, Dist Pune, Maharashtra.	At Survey No. 13, H. No. 16+17+18, at Kondhwa Khurd, District- Pune, Maharashtra	Expansion Project
2.	Project name	Proposed Residential Complex, "Hill Mist Harmony"	Proposed Residential & Commercial project "Harmony Platinum"	Name Change
3.	Plot area	19100 m ²	19100 m ²	No Change
4.	Built up Area	23628 sq. m	52422.41 m ²	Increased by 28794.41 m ² due to UDCPR Rule
5.	No of Buildings and Wings	Wing A to L	Wing A to L	No change
6	No. of tenements	408 Residential Flats & 2 nos. of Shops	440 Residential Flats & Commercial area 2309.70	32 No. of tenements increases & Nos. of shops increases
7	Project Cost - Cr	Rs. 22 Cr.	Rs. 76.1234 Cr.	Increased by 54.1234 Cr
8	Total Water requirement	232 m ³ /day	326.09 m ³ /day	Increased by 94.09 m ³ /day
9	Sewage generation	200 CMD	286.78 CMD	Increased by 86.78 m ³ /day
10	STP Capacity	100 CMD	300 CMD	Increased STP capacity by 200 CMD
11	Solid waste management	Total solid waste generated- 1200 kg/day	Total solid waste generated- 1386 kg/day	Increased by 186 Kg/D

3. Proposal is an expansion of existing construction project. Project had received earlier Environment Clearance vide 21-365/2007-IA.III, Dated 22nd May 2008 for total BUA of 23628 m². Proposal has been considered by SEIAA in its 292nd (Day-4) meeting held on 14th May, 2025

and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. PP to submit copy of IoD.
2. PP to undertake for smooth functioning as well as operation and maintenance of existing environmental infrastructures, viz, STP, OWC and Rain water harvesting system (increase number of surface recharge pits).
3. PP to submit Certified Compliance Report (CCR), from Regional Office, MoEFCC, Nagpur.
4. PP to submit documents authenticating / supporting change of name of project mentioned in previous EC.
5. PP to submit energy saving calculations afresh since prima facie the one submitted is not correct.
6. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
7. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

B. SEIAA Conditions-

1. PP has provided mandatory RG area of 1240.80 m² on mother earth. Local planning authority to ensure the compliance of the same.
2. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
3. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
4. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA III dt.04.01.2019.
5. SEIAA decided to grant EC for FSI- 35444.75 m², Non FSI- 16977.66 m², Total BUA- 52422.41 m². (Plan approval No-PMC-3295 dated 19.10.2023).

General Conditions:

a) Construction Phase :-

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction

workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XVIII. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XIX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

B) Operation phase:-

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste

should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.

- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.
- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at parivesh.nic.in
- XII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

- XIII. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

C) General EC Conditions:-

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
 - II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
 - III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
 - IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
 - V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
 - VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
 - VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.

6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.
8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


 Jayashree Bhoj
 (Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Pune.
6. Commissioner, Pune Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board, Pune.

Signature Not Verified

Digitally signed by: Smt. Jayashree Bhoj (IAS)
 Designation: Member Secretary
 Date and Time: 7/18/2025 3:03:20 PM

118

F. No. J-11011/618/2010-IA-II (I)

Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

Dated: 30th May, 2012**CIRCULAR**

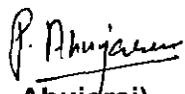
Subject: Consideration of expansion proposals for grant of Environmental Clearance under the EIA Notification, 2006.

This is in continuation to this Ministry's circular no. J-11013/41/2006-IA.II (I), dated 20.10.2009 regarding consideration of expansion proposals for grant of environmental clearance under EIA Notification, 2006.

2. It has been now decided that while submitting the application for consideration for grant of environmental clearance of all expansion projects under the EIA Notification, 2006, the project proponent shall henceforth submit a certified report of the status of compliance of the conditions stipulated in the environmental clearance for the ongoing / existing operation of the project by the Regional Offices of the Ministry of Environment and Forests.

3. The status of compliance of the conditions stipulated in the environmental clearance as highlighted in the report(s) will be subsequently discussed by the respective Expert Appraisal Committees during the appraisal of the expansion proposal and duly recorded in the minutes of the meeting. Applications for expansion project received without the compliance status as mentioned in para no.2 above shall not be accepted and placed for consideration before the Expert Appraisal Committees.

This issues with the approval of the Competent Authority.


(Dr. P.L. Ahujarai)
Director

- i. All the Officers of IA Division
- ii. Chairpersons / Member Secretaries of all the SEIAAs/ SEACs
- iii. Chairman, CPCB
- iv. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

Copy to:

- i. PS to MEF
- ii. PPS to Secretary (E&F)
- iii. PPS to SS (JMM)
- iv. JS (RG)
- v. Website, MoEF
- vi. Guard File

F. No. IA3-22/10/2022-IA.III [E 177258]

Government of India

Ministry of Environment, Forest and Climate Change
(IA Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi - 110003

Dated: 8th June, 2022

OFFICE MEMORANDUM

Subject: Requirement and validity of Certified Compliance Report (CCR) issued by the IROs of MoEF&CC/MS of SPCBs/ ROs of CPCB - regarding.

The MoEF&CC issued an Office Memorandum (OM) No. J-11011/618/2010-IA.II(I) dated 30/05/2012 which mandates the requirement of Certified Compliance Report (CCR) on the conditions stipulated in the ECs to the existing projects/activities from the concerned Integrated Regional Offices (IROs) of MoEF&CC for consideration of expansion proposals for grant of Environment Clearance under the provisions of EIA Notification, 2006.

2. In order to facilitate the process of obtaining CCR, MoEF&CC issued a circular No. J-11013/6/2010-IA.II(Part) dated 7/09/2017 stating that the concerned Member Secretary(MS) of EAC/SEAC shall make a request to the concerned IRO of MoEF&CC at the time of issuance of ToR for the developmental project. Such request shall be disposed of by the concerned IRO within one month. In case, if the inspection is not carried out within one month, the CCR obtained from concerned Regional Offices of Central Pollution Control Board (CPCB) or MS of respective State Pollution Control Boards shall also be accepted for deliberations by the EAC/SEAC.

3. In all cases involving expansion of any project or activity, CCR is mandatorily required. In this regard, instances have been brought to the notice of this Ministry wherein the Environment Clearance application for expansion projects are being submitted by the project proponent with the CCR older than three years for appraisal by the EAC/SEAC. Further, project proponents are not submitting CCR for the expansion proposals if the existing unit is running on Consent To Operate (CTO) obtained from the SPCBs/PCCs.

4. The aforesaid matter has been examined in the Ministry and it has been decided that following procedure shall be adopted by the Member Secretary (MS) of EAC/SEAC while appraising developmental projects which involve expansion, as per the provisions of EIA Notification 2006.

A. Proposals involving expansion of existing EC

- i. At the time of issuance of expansion ToR, the MS of EAC/SEAC shall endorse a copy of the ToR to the concerned IRO of MoEF&CC. Based on the same, project proponent shall approach the concerned IRO of MoEF&CC to issue CCR. Such request shall be expeditiously considered and disposed of by the concerned IRO within a time frame of three months from the date of application of project proponent. In case, the CCR is not issued within three months, the project proponent shall approach concerned Regional Offices of Central Pollution Control Board (CPCB) or MS of respective State Pollution Control Boards (SPCB) or State Pollution Control Committees (SPCCs) for the same.
- ii. The CCR issued by the concerned Authority shall explicitly state the date of inspection, present status of the implementation of the project along with compliance status to each of the condition prescribed in the EC.
- iii. CCR issued by the concerned Authority shall be valid for a period of one year from the date of inspection of the project. The submission of CCR beyond older than one year from the date of inspection shall not be accepted by the concerned MS of EAC/SEAC for placing it before the EAC/SEAC for carrying out the appraisal process.
- iv. Monitoring report issued by concerned IROs in conformity to the above, if available, can also be submitted by the project proponent in place of CCR.
- v. Self-certified six monthly Compliance Report for the latest EC shall be sufficient if the project proponent applies for expansion within a period of six months from the grant of previous EC. If such application is submitted beyond the period of six months from the grant of EC, CCR shall be required for the latest EC.

B. Proposals involving expansion of existing project running on the basis of Consent To Operate (CTO) from SPCBs/ SPCCs (without requirement of EC)

- i. At the time of issuance of expansion ToR, the Member secretary of EAC/SEAC shall endorse a copy of the ToR to the concerned MS of SPCBs/SPCCs. Based on the same, project proponent shall request the concerned MS of SPCBs/PCCs to issue CCR on the compliance status to the prescribed CTO conditions. Such request shall be expeditiously considered and disposed of by the concerned SPCBs/SPCCs within a time frame of two months from the date of request of the project proponent. In case, the CCR on CTO conditions is not issued within two months, the project proponent shall approach concerned Regional Offices of CPCB for the same.
- ii. The CCR on CTO conditions shall explicitly state the date of inspection, present status of the implementation of the project along with compliance status to each of the condition prescribed in the CTO. Such CCRs shall be forwarded by the concerned Member Secretary of SPCBs/PCCs to the MoEF&CC/SEIAA.

- iii. CCR on CTO conditions issued by the concerned SPCBs/PCCs shall be valid for a period of one year from the date of inspection of the project. The submission of CCR older than one year from the date of inspection shall not be accepted by the concerned MS of EAC/SEAC for placing it before the EAC/SEAC for carrying out the appraisal process.
 - iv. Self-certified Compliance Report for the latest CTO shall be sufficient if the project proponent applies for expansion within a period of one year from the grant/renewal of CTO. If such application is submitted beyond the period of one year from the grant/renewal of CTO, CCR shall be required for the latest CTO.
5. This OM is issued in supersession of OM no. J-11011/618/2010-IA.II(I) dated 30/05/2012 & J-11013/6/2010-IA.II(Part) dated 7/09/2017 and with the approval of the Competent Authority.


 (Sundar Ramanathan)
 Scientist E

To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of I.A. Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to DGF&SS (EF&CC)
5. PPS to AS(TK)/PPS to JS (SKB)
6. Website, MoEF&CC/Guard file